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EDUCATION DEPARTMENT

Notification

The 24th December, 1997

No. 3131-DPI-UT-S4-11(4)-97.--In exercise of the powers conferred by the proviso to article 309 of the Constitution read with the Government of India, Ministry of Home Affairs, Notification G.S.R. No. 3267, dated the 1st November, 1966, the Administrator, Union Territory, Chandigarh is pleased to make ammendment in the Chandigarh Education Service (School Cadre) (Group-C) Recruitment Rules, 1991, namely:--

- (1) These rules may be called the Chandigarh Education Service (School Cadre) (Group-C) Recruitment (1st Amendment) Rules, 1997.
- (2) These shall come into force with effect from the date of their publication in the Chandigarh Administration Gazette.
- (3) In the Chandigarh Education Service (School Cadre) (Group-C) Recruitment Rules, 1991, in the schedule in column Nos. 6-A and 7 against the posts of 'J.B.T.' and 'Nursery Teacher', appearing at Sr. Nos. 7 and 8 thereof, for the ~~existing~~ entries, the following shall be substituted, namely:--

(i) Column No. 6-A

"~~18--27~~ years (relaxable for Government Servant upto 5 years in accordance with the instructions or orders issued by the Central Government)".

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(ii) Column No. 7

"J.B.T. Certificate Course recognised by the Chandigarh Administration for the post of J.B.T. teachers/ETT teacher;

And

Nursery Teachers Training Course recognised by the Chandigarh Administration for the post of Nursery Teacher; respectively.

The 3rd November, 1997.

ANURADHA GUPTA,
Education Secretary,
Chandigarh Administration.